

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No.68/MP/2023 along with IA No.18/2023

- Subject : Petition under Sections 79 of the Electricity Act, 2003, seeking for quashing/ setting aside of the invoice dated 27.04.2022 issued by the Central Transmission Utility of India Limited (CTUIL), and the consequent email dated 21.01.2023 & letter dated 17.02.2023 issued by the Grid Controller of India Limited.
- Date of Hearing : **20.9.2023**
- Coram : Shri Jishnu Barua, Chairperson
Shri I. S. Jha, Member
Shri Arun Goyal, Member
Shri P. K. Singh, Member
- Petitioners : SEI Sunshine Power Pvt. Ltd. and 3 Ors. (SEISPPL)
- Respondents : Central Transmission Utility of India Limited (CTUIL) and 3 Ors.
- Parties Present : Shri Hemant Singh, Advocate, SEISPPL
Shri Lakshyjit Singh, Advocate, SEISPPL
Shri Harshit Singh, Advocate, SEISPPL
Ms. Lavanya Panwar, Advocate, SEISPPL
Shri Ayush Raj, Advocate, SEISPPL
Ms. Suparna Srivastava, Advocate, CTUIL
Shri Tushar Mathur, Advocate, CTUIL
Ms. Tejasvita Dhawan, Advocate, CTUIL
Ms. Divya Sharma, Advocate, CTUIL
Shri Siddharth Sharma, CTUIL
Ms. Priyansi Jadiya, CTUIL

Record of Proceedings

At the outset, learned counsel for the Petitioner sought liberty to file a rejoinder to the reply of Respondent CTUIL. Learned counsel for the Respondent, CTUIL also sought liberty to upload its reply on the e-filing portal of the Commission.

2. Considering the above, the Commission permitted the Respondent, CTUIL to upload its reply on the e-filing portal within three days and the Petitioner to file its rejoinder within three weeks. The Commission also clarified that Respondents 1 & 2, CTUIL and GCIL shall not take any coercive action against the Petitioner till the next date of hearing as per the directions issued under the Record of Proceedings for the hearing dated 15.5.2023.

3. The Petition will be listed for hearing on **8.11.2023**

By order of the Commission

**Sd/-
(T.D. Pant)
Joint Chief (Law)**

